

do not reside in India. Even they are not hurt. They are for the capital goods industry which could be giving us the economic independence; it cannot be developed despite the heroic assumptions about growth in 1994-95. For that growth - I come back, Sir - you are dependent on a prayer to the rain God. Let there be rains; let the agriculture prosper. But, you are dependent on foreign direct investment which you believe will bring in technology. Failing that you want to take pride in their investment in the stock markets and portfolio equity.

I will just mention one or two important points and conclude. Or do you want me to conclude now?

MR. SPEAKER: I think, you should conclude now because you have taken one hour.

SHRI NIRMAL KANTI CHATTERJEE: In the morning, Sir, I wanted you also to be present so that you can help me.

MR. SPEAKER : You have made very good points; they would be considered.

SHRI NIRMAL KANTI CHATTERJEE: Thank you very much, Sir. Now, I conclude.

SHRI SOMNATH CHATTERJEE: Sir, your listening to him carefully show your commitment to this system. But the Finance Minister has not chosen to be here.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARAMURTHY): Sir, he is attending a Cabinet Meeting. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: If there is a Cabinet meeting for liquidation, we can object to that.

SHRI CHNDRA SHEKHAR (BALLIA): Mr. Speaker, all the time, it happens. Now when the budget is being discussed, there is a Cabinet meeting. What emergency is there for the Cabinet? It happens every day, Mr. Speaker. I do not know what has happened to this Government.

SHRI NIRMAL KANTI CHATTERJEE: I wanted to say about the nature of allocation and some other things in terms of this Finance Bill. But I will take up that at the appropriate time [*Interruptions*]

12.47 hrs.

OBSERVATION BY SPEAKER

Suspension of Rule 331G (a)

[*English*]

MR. SPEAKER: The Rule 331-G(a) provides that the Demands for Grants shall be referred to the Standing Committees after the general discussion on the budget is over. It was expected that the general discussion would be over today. However, in view of the wishes of the Members, the general discussion would be continued after the recess also to give more time to the Members to express their views on the general principles involved in the budget. Hence, it has become necessary to suspend Rule 331-G(a) and allow the reference of the Demands for Grants to the Standing Committee even before the general discussion is concluded so as to facilitate the examination of the Demands for Grants by the Standing Committees and to give the report on the same to the House to facilitate the Members discussing the Demands of Ministers separately.

. I hope the House agrees to this.

SEVERAL HON. MEMBERS: Yes.